

CORRIGENDUM

This is in continuation to the notice issued inviting candidature for engagement of Law Clerks in the National Consumer Disputes Redressal Commission.

Candidates appearing for final year examination in the current academic year, 2015 are also eligible to apply. However, in such case, a certificate from the Vice Chancellor or Director or Registrar or any other authorized person of the Institute/University, certifying that the candidate is appearing in the final year examination, may be furnished alongwith the photostate copy of the marksheet of the previous year. Other terms and conditions of the notice shall remain the same.

Sd/-

(ANIL SRIVASTAVA)
Registrar

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION

Government of India
"Upphokta Nyay Bhawan", F –Block, G.P.O. Complex,
INA, New Delhi – 110 023.
Tel. No.24608722 Fax No.24651505

NOTICE

National Consumer Disputes Redressal Commission proposes to engage Law Clerks for the Hon'ble President and Members of this Commission purely on contractual basis on an honorarium of Rs. 25,000/- p.m. Applications are invited from Indian Nationals who fulfil the following criteria:-

1. Eligibility Criteria :

Law graduates who have passed final year LLB examination with a minimum aggregate of 50% marks in the first attempt. The age of candidate shall not be above 30 years as on 31.01.2015.

2. Selection Process:

Law Clerks will be selected by a committee constituted by the Hon'ble President of NCDRC.

3. Duties & Functions of Law Clerk:

Law Clerk shall function as Research Assistant attached to Hon'ble President/ Hon'ble Members of the Commission for the purpose of identification, selection, collection and combination of case laws, citation and judicial pronouncements relevant to specific proceedings. They shall also be responsible for developments, storage and speedy retrieval of such material, as per requirement and bunching of similar matters.

4. Period of Engagement:

Law Clerks will be engaged for a period of one year only.

5. Engagement of Law Clerk shall be purely on contractual basis and shall not confer any right for any kind of appointment in the Commission.

Selected candidates will not be allowed to practice as an Advocate in any Court during the period of their engagement in the Commission.

The eligible candidates may apply in the prescribed form with two latest passport size photographs within 45 days from the date of publication. The form is available in the website of this Commission. The application must be sent through registered post with acknowledgment due, superscribing on the envelope as '**Engagement of Law Clerks to the Hon'ble Members**' and addressed to the Registrar, National Consumer Disputes Redressal Commission, Upphokta Nyay Bhawan, F- Block, G.P.O. Complex, INA, New Delhi-110023. Application must be supported by copies of the certificates of educational qualification, statement of marks obtained (duly attested by a Gazetted Officer). Original testimonials need not be enclosed. The originals shall, however, be produced at the time of interview.

In-complete applications and applications received after the due date will be summarily rejected and no further correspondence in this regard will be entertained. This Notice is also available in the website of NCDRC viz., <http://ncdrc.nic.in> & <http://www.consumercom.nic.in>.

Dated: 23.02.2015

(ANIL SRIVASTAVA)
REGISTRAR

राष्ट्रीय उपभोक्ता विवाद निवारण आयोग भारत सरकार

“उपभोक्ता न्याय भवन” एफ ब्लॉक, जी.पी.ओ. कॉम्प्लेक्स,
आई.एन.ए., नई दिल्ली 110023
दूरभाष.24608722, फ़ैक्स नंबर.24651505

सूचना

राष्ट्रीय उपभोक्ता विवाद निवारण आयोग अपने आयोग के माननीय अध्यक्ष और सदस्यों के लिए पूर्णतः सविदा आधार पर प्रतिमाह रु.25000/- के मानदेय पर विधि लिपिकों को नियुक्त करना चाहता है। ऐसे भारतीय नागरिकों को जो निम्नलिखित मानदंडों को पूरा करते हो से आवेदन पत्र आमंत्रित किए जाते हैं:

1. पात्रता मानदंड

ऐसे विधि स्नातक जिन्होंने एल.एल.बी परीक्षा का अंतिम वर्ष उत्तीर्ण कर लिया है और प्रथम प्रयास में उन्होंने न्यूनतम 50 प्रतिशत अंक प्राप्त किए हैं। उम्मीदवार की आयु 31 जनवरी 2015 को 30 वर्ष से अधिक नहीं होनी चाहिए।

2. चयन प्रक्रिया

विधि लिपिकों का चयन राष्ट्रीय उपभोक्ता विवाद निवारण आयोग के माननीय अध्यक्ष द्वारा गठित समिति द्वारा किया जाएगा।

3. विधि लिपिक के कर्तव्य और कार्य

विधि लिपिक आयोग के माननीय अध्यक्ष/माननीय सदस्यों के साथ अनुसंधान सहायक के रूप में कार्य करेंगे और उनका कार्य विधि मामलों की पहचान करना, चयन, संग्रहण, संयोजन करना, उद्धरण करना तथा विशिष्ट कार्य विधियों की न्यायिक उद्घोषणएं करने सम्बन्धी कार्य होगा। वे इसी प्रकार के कार्यों को एकत्र करने की अपेक्षाओं के अनुसार उनका विकास करने/भंडारण करने और पुनर्निर्माण के लिए भी उत्तरदायी होंगे।

4. नियुक्ति की अवधि

विधि लिपिकों को केवल 1 वर्ष की अवधि के लिए नियुक्त किया जाएगा।

5. विधि लिपिकों की नियुक्ति पूर्णतः सविदा आधार पर होगी और इससे उन्हें आयोग में किसी प्रकार की नियुक्ति का अधिकार प्राप्त नहीं होता।

चयन अभ्यर्थी किए गए अभ्यर्थियों को आयोग में उनकी नियुक्ति की अवधि के दौरान किसी भी न्यायालय में अधिवक्ता के रूप में कार्य करने की अनुमति नहीं दी जाएगी।

योग्य अभ्यर्थी निर्धारित प्रपत्र जो कि राष्ट्रीय उपभोक्ता विवाद निवारण आयोग की वेबसाइट पर उपलब्ध है में दो पासपोर्ट आकार के फोटोग्राफ के साथ प्रकाशन के 45 दिन के भीतर आवेदन कर सकते हैं। आवेदन पत्र पावती देय के साथ पंजीकृत डाक द्वारा भेजे जाए तथा लिफाफे पर विधि लिपिकों की नियुक्ति लिखा होना चाहिए तथा जिस पर यह **“माननीय सदस्यों के लिए विधि लिपिकों की नियुक्ति”** लिखा होना चाहिए। यह लिफाफा, पंजीयक, राष्ट्रीय उपभोक्ता विवाद निवारण आयोग, उपभोक्ता न्याय भवन, एफ ब्लॉक, जी.पी.ओ. कॉम्प्लेक्स, आई.एन.ए., नई दिल्ली 110023 के पते पर भेजा जाना चाहिए। आवेदन पत्र के साथ शैक्षिक योग्यता, प्राप्त अंकों के विवरण की प्रतियां (केवल राजपत्रित अधिकारी द्वारा अनुप्रमाणित) संलग्न होनी चाहिए। मूल प्रमाण पत्र संलग्न नहीं किए जाने चाहिए तथापि साक्षात्कार के समय मूल प्रमाण पत्र प्रस्तुत किए जाने चाहिए।

अपूर्ण आवेदन पत्र और निर्धारित तारीख से बाद में प्राप्त हुए प्रमाण पत्र स्वीकार नहीं किए जाएंगे और इस संबंध में आगे कोई पत्राचार नहीं किया जाएगा। यह सूचना राष्ट्रीय उपभोक्ता विवाद निवारण आयोग की वेबसाइट पर भी उपलब्ध है अर्थात् <http://ncdc.ni.in> – <http://www.consumercom.nic.in>.

दिनांक 23.02.2015

अनिल श्रीवास्तव
पंजीयक

Application for the Post of Law Clerk

Please affix passport
size photograph.

1. Name _____
2. Permanent Address _____
3. Contact Address _____
4. Telephone No. _____
5. Date Of Birth _____
6. Mother Tongue _____
7. Language Known _____
8. Education Qualification _____

Name of Exam	School/College Attended	Board/ University	Year of Passing	Percentage	Remarks, if any stating receipts of medals prizes position etc.
SSC (10 TH)					
HSC/SRCC (12 TH)					
<u>Law Graduation</u>					
I Year					
II Year					
III Year					
IV Year					
V Year					
Post-Graduation, If any					

9. Special course, workshops etc. attended _____
10. Work experience _____
11. Extra-curricular activities _____
12. Hobbies _____

{Signature of the applicant}